CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

O. A. No.60/137/2018 **Date of decision: 05.02.2018**

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J). CORAM:

HON'BLE MRS. P. GOPINATH, MEMBER (A).

Harpreet Singh, aged 32 years, son of Devinder Singh, House No.301, Phase-I, BDC, Sector-26, Chandigarh, Group C.

... APPLICANT

VERSUS

- U.T. Administration through its Home Secretary, U.T. Secretariat, Sector-9, Chandigarh.
- Director Principal, Govt. Med. College and Hospital Chandigarh, 2. Secor-32B, Chandigarh.

... RESPONDENTS

PRESENT: Sh. Rohit Sharma, counsel for the applicant. Sh. Rakesh Verma, counsel for the respondents.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. On the commencement of hearing, learned counsel appearing on behalf of the applicant made a statement at the Bar that applicant will be satisfied if direction is issued to the respondents to decide his legal notice dated 03.10.2017 (Annexure A-14) by passing a reasoned and speaking order, which is not objected by Sh. Rakesh Verma, Advocate, who had represented the respondents in earlier petition.

however, submitted that the respondents may be granted at least three weeks time to decide his legal notice.

- 2. Considering above, the O.A. is disposed of in the above terms.
- 3. Disposal of the O.A. in the above terms shall not be construed as an opinion on the merit of this case.

(P. GOPINATH) MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Date: 05.02.2018. Place: Chandigarh.

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